- 111. Vinod Paper Mills Limited.
- 112. Van in Dyc, and Chemicals Limited.
- 113. VST industries Limited.
- 114. Vinayalta Synthetics Limited.

(Shares acquired after assuming office as Member, Company Law Board)

- 115. Daurala Organics Limited.
 - (3) Ship C. B. Mehta, Member Company Low Board, Bombay

Does not hold shares in any company.

Review of Advocates Act. 1961

7056. SHRI TULASIDAS MAJJI: Will the PRIME MINISTER be pleased to state:

- (a) whather Government propose to review the Advocates Act. 1961;
- (b) whe ther such a suggestion has been made by the Bar Council of India or the Bar Council of any State:
- (c) what are the names of the Bar Councils which have made such recommendations; and
- (d) where is in brief, the nature of these suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) No. Sir.

(c) and (d) Do not arise.

S.No. Name of the High Court

Counsels appointed by Central Government in Bombay and Hyderabad High Courts

7057. SHRI G PRA'THAPA REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) the number and names of Counsels bired and appointed by the Central Government in the various Benches of the Bombay and Hyderabad High Courts during the last three years:
- (b) the total amount paid as fees to each of them during the same period;
- (c) whether any evaluation of their performance has been done; and
- (d) if so, what are the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The information is furnished in Statement-I (See below).

- (b) A statement showing the amount of fees paid to each of the Government counsel who appeared before the High Court of Bombay at Bombay during the past three years is given in Statement-II (See below). gards the cases before the Benches at Aurangabad, Goa and Nagpur of the High fourt of Bombay and before the High Court of Andhra Pradesh at Hyderabad, the fees are paid directly to the Government counsel by the concerned Ministries/Departments/Government Organisations who engage the counsel and this Department does not maintain the details of such payments made to the counsel.
 - (c) and (d) The performance of the penel counsel is reviewed from time in time and, based on such reviews, necessary petion for the continuance, upgradation or removal of the counsel, is taken up by the Department.

Statement-I

Names of the counsel appointed during the last thred years before the high Courts of Andh ra Prades and Bombay.

Name of the Counsel

- High Court of Andhra Praesh, Hyderabad
- 1. Shri I. Koti Reddy.
- 2. Shri Prahlad Reddy.